

**Shri Jawaharlal Nehru:** Anyhow the matter was not brought to my notice at all.

**Shri U. M. Trivedi (Chittor):** May I make an observation? I gave notice of an adjournment motion....

**Mr. Speaker:** I have disposed of it.

**Shri U. M. Trivedi:** I have not received any intimation that you have disallowed the motion.

**Mr. Speaker:** I have disallowed it.

**Shri U. M. Trivedi:** May I add that this matter arises out of the Regional Formula as passed by this House and the agitation is entirely on account of that. Whatever fearful repercussions that are taking place in Amritsar are something in the nature of this. It would be better if this matter is discussed in this House because I have received telegrams after telegram from so many persons and from Shri Keshub Chander Sen, a man of very great standing. He says that the situation is.....

**Mr. Speaker:** I will not allow him to go on.

The notice received from Shri Trivedi is in such language and it makes a number of serious allegations that I do not know one can vouchsafe for the truth or otherwise of it. Therefore, let him explain. At first sight I thought it is purely a matter of law and order and completely in the hands of the State Government. He can satisfy me today and if I am satisfied that this adjournment motion ought to be allowed I will take it tomorrow.

In the meanwhile the Home Minister may also note it I give him sufficient intimation about this matter. I am not satisfied; I have already said that it is purely a State matter, a matter relating to law and order. Further the allegations are so serious that I was not prepared to give publicity to them on the floor of the House, unless I had some more material.

**The Minister of Home Affairs and Heavy Industries (Pandit G. B. Pant):** It shall not be raised here; that is my regret. Otherwise, I would have placed the facts before the House. It cannot be raised here.

**Mr. Speaker:** I shall look into this matter. If the hon. Member satisfies me to how it can be raised here.....

**Pandit G. B. Pant:** We have had enough of hooliganism in certain parts of the country and which should come to an end now.

**Mr. Speaker:** The hon. Member may come to me later and I shall look into this.

The hon. Prime Minister wanted to go to the other House. Therefore I called him and passed over other matters. Now, we will take up the other matters before the House.

#### PAPER LAID ON THE TABLE

STATEMENT *re* RETRENCHMENT OF SURPLUS WORKERS IN DEFENCE INSTALLATIONS.

**The Minister of Defence (Dr. Katju):** Sir, I beg to lay on the Table a copy of the statement regarding the retrenchment of surplus workers in the Defence Installation. [See Appendix XII, annexure, No. 49.]

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

- (i) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Post Office (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 1st September, 1956, and transmitted to the Rajya Sabha for its recommendations and to state

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that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(ii) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th September, 1956, agreed without any amendment to the Public Debt (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 1st September, 1956.

#### PRESIDENT'S ASSENT TO BILLS

**Secretary:** Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the current Session, were assented to by the President during the last week:

1. The Industrial Disputes (Amendment and Miscellaneous Provisions) Bill, 1956.
2. The Industrial Disputes (Amendment) Bill, 1956.
3. The Reserve Bank of India (Amendment) Bill, 1956.
4. The Code of Criminal Procedure (Amendment) Bill, 1956.
5. The Securities Contracts (Regulation) Bill, 1956.
6. The Appropriation (No. 3) Bill, 1956.
7. The Appropriation (No. 4) Bill, 1956.
8. The Newspaper (Price and Page) Bill, 1956.

#### COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

##### SEVENTEENTH REPORT

**Shri Aitekar (North Satara):** Sir, I beg to present the Seventeenth Re-

port of the Committee on Absence of Members from the sittings of the House.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### FLOODS IN ASSAM AND RELIEF RENDERED

**Shri Dasaratha Deb (Tripura East):** Sir, under Rule 216, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon—

'The situation arising out of recent floods and scarcity conditions in Assam and relief rendered'.

**The Minister in the Ministry of Home Affairs (Shri Datar):** Sir, I have to make a statement. Shall I make it or place it on the Table?

**Mr. Speaker:** How long is it?

**Shri Datar:** It is about two pages of cyclostyped matter. The hon. Member wanted certain information.

**Mr. Speaker:** It may be laid on the Table.

**Sardar A. S. Saigal (Bilaspur):** Sir, it should be circulated to the Members.

##### Statement

Since May, 1956, Assam has been visited by several floods at short intervals. The area affected were Cachar, Lakhimpur, Sibsagar, Nowgong, Kamrup and Goalpara districts. The flood waters started receding in every district but following the heavy rains in the Garo Hills during the third week of August, last, the rivers Jinari and Jinjiram overflowed their banks and into neighbouring areas in the Garo Hills and Goalpara districts. Vehicular traffic on the National Highway had to be suspended as one bridge had been washed away and other damaged.